

FORM- G
INVITATION FOR EXPRESSION OF INTEREST FOR
DELCRAY CABLES PRIVATE LIMITED OPERATING IN MANUFACTURE OF
PLASTIC ITEMS AT 29, S B S COLONY, RAJPURA, DISTT PATIALA, PUNJAB PB-
147001

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Delcray Cables Private Limited CIN: U31300PB1993PTC013429
2.	Address of the registered office	29, S B S Colony, Rajpura, Distt Patiala, Punjab PB- 147001
3.	URL of website	https://delcraycables.ibc2016.net/
4.	Details of place where majority of fixed assets are located	Plot No. 18, Focal Point, Rajpura, Patiala, Punjab- 140401
5.	Installed capacity of main products/ services	Not Available
6.	Quantity and value of main products/ services sold in last financial year	Not Available
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delcray@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delcray@gmail.com
10.	Last date for receipt of expression of interest	27/03/2023
11.	Date of issue of provisional list of prospective resolution applicants	06/04/2023

12.	Last date for submission of objections to provisional list	11/04/2023
13.	Process email id to submit EOI	cirp.delcray@gmail.com



Jalesh Kumar Grover
Resolution Professional
In the Matter of M/s Delcray Cables Private Limited
Regn No. IBBI/IPA-001/IP-P00200/2017-2018/10390
Email: For Correspondence- cirp.delcraycables@gmail.com
Email: Regd. With IBBI- jk.grover27@gmail.com
Mobile: +916283-281078

Date: 11.03.2023
 Place: Chandigarh



Bank of Baroda BRANCH: Khanna

Rule-8(1) POSSESSION NOTICE (for Immovable Property/ies)

Whereas, the undersigned being the Authorized officer of the BANK OF BARODA, Khanna under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rules 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated mentioned as below calling upon the borrower(s)/Guarantor(s) to repay the amount mentioned in the Notice(s) being within 60 days from the date of receipt of the said Notices.

Since the concerned Parties have failed to repay the amount, notice is hereby given to the owner of the property, under parties concerned, and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Sec.13(4) of the said Act read with rule 8 of the said rules, on these dates mentioned against below accounts.

The borrower(s)/Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property (ies) will be subject to the charge of the BANK OF BARODA, Khanna for an aggregate amount as mentioned below+future interest thereon and costs, etc.

The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available to redeem the secured assets.

Name of the Borrower/Guarantor /Owner of Property	Description of the Mortgage Property/ies	Date of Demand Notice	Date of Possession Notice	Nature of Possession Amount Outstanding
Borrowers/Guarantor:- Mrs. Harman Kaur w/o Sh. Baljeet Singh.	All part and parcel of residential House plot no. 5A, area 60 Sq.Yard comprised in khewat/khatoni no. 293/322, Khasra no. 66/23-24 and 79/13-4/1-4/2-7-8-13/1-14/1 as per jamabandi 2008-2009 situated at Surjit Colony, Opposite GK Estate owned by Harman Kaur. The boundaries of the property are as follows: North: House of others, East: Street, South: House of others, West: House of other	03.10.2019	09.03.2023	Physical Possession Rs 11,72,929.69/- As on 03.10.2019 with future interest and incidental charges w.e.f. 03.10.2019.

DATE: 11.03.2023

PLACE Ludhiana

Authorized Officer

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR DELGRAY CABLES PRIVATE LIMITED OPERATING IN MANUFACTURE OF PLASTIC ITEMS AT 29, S B S COLONY, RAJPURA, DISTT. PATIALA, PUNJAB PB- 147001

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the corporate debtor along with PAN/CIN/LLP No.	Delgray Cables Private Limited CIN: U31300PB1993PTC013429
2. Address of the registered office	29, S B S Colony, Rajpura, Distt Patiala, Punjab PB- 147001
3. URL of website	https://delgraycables.lbc2016.net/
4. Details of place where majority of fixed assets are located	Plot No. 18, Focal Point, Rajpura, Patiala, Punjab- 140401
5. Installed capacity of main products/ Services	Not Available
6. Quantity and value of main products/ services sold in last financial year	Not Available
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delgray@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be sought by sending a request to Resolution Professional at: cirp.delgray@gmail.com
10. Last date for receipt of expression of interest	27/03/2023
11. Date of issue of provisional list of prospective resolution applicants	06/04/2023
12. Last date for submission of objections to provisional list	11/04/2023
13. Process email id to submit EOI	cirp.delgray@gmail.com

Sd/

Jalesh Kumar Grover
Resolution Professional

In the Matter of M/s Delgray Cables Private Limited
Regn No. IBB/IIPA-001/IP-P00200/2017-2018/10390

Email: For Correspondence- cirp.delgraycables@gmail.com
Email: Regd. With IBB- j.k.grover27@gmail.com
Mobile: +916283-281078

Date: 11.03.2023
Place: Chandigarh

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ASSET RECOVERY MANAGEMENT BRANCH CHANDIGARH CORRIDGENDUM

Refer to our E- Auction sale notice Published on dated 10.03.2023 for the account of M/s Juneja Printpac has been withdrawn from E Auction Scheduled for 28.03.2023 & the sale Notice issued to Borrowers, Guarantors and Mortgagee on dated 02.03.2023 stands withdrawn. Authorised Officer

HDFC BANK

We understand your world

Registered Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013 and having one of its office as Retail Portfolio Management at HDFC Bank Ltd, 1st Floor, I-Think Techno Campus, Kanjurmarg (East), Mumbai - 400042.

SALE INTIMATION AND PUBLIC NOTICE FOR SALE OF SECURITIES PLEDGED TO HDFC BANK LTD.

The below mentioned Borrowers of HDFC Bank Ltd. (the "Bank") are hereby notified regarding the sale of securities pledged to the Bank, for availing credit facilities in the nature of Loan/Overdraft Against Securities.

Due to persistent default by the Borrowers in making repayment of the outstanding dues as per agreed loan terms, the below loan accounts are in delinquent status. The Bank has issued multiple notices to these Borrowers, including the final sale notice on the below-mentioned date whereby, Bank had invoked the pledge and provided 7 days' time to the Borrower to repay the entire outstanding dues in the below accounts, failing which, Bank would be at liberty to sell the pledged securities without issuing further notice in this regard. The Borrowers have neglected and failed to make due repayments, therefore, Bank in exercise of its rights under the loan agreement as a pledgee has decided to sell / dispose off the Securities on or after 18th March, 2023 for recovering the dues owed by the Borrowers to the Bank. The Borrowers are, also, notified that, if at any time, the value of the pledged securities falls further due to volatility in the stock market to create further deficiency in the margin requirement then Bank shall at its discretion sell the pledged security within one (1) calendar day, without any further notice in this regard. The Borrower(s) shall remain liable to the Bank for repayment of any remaining outstanding amount, post adjustment of the proceeds from sale of pledged securities.

Sr. No.	Loan Account Number	Borrower's Name	Outstanding Amount as on 8 th Mar., 2023	Date of Sale Notice
1	XXXX1298	AARTI BAMBA	714,222.89	09-Mar-2023

Date: 11.03.2023

Place: Himachal Pradesh

Sd/

HDFC BANK LTD.

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT 2)

1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor also)

Case No: 04/80/2022

DEBTS RECOVERY TRIBUNAL CHANDIGARH, (DRT-2)

1st Floor, SCO 33-34-35, Sector 17-A, Chandigarh

ਦੇ ਸਸਥਾਪਕ ਮਾਸਾਯਸ਼ਾ ਸਨ ਵੀ ਸ਼ਾਮਲ ਕਾਰਵਾਈ ਕਰ ਕੇ ਪਸਟਮਾਰਟਸ ਕਰਵਾ ਕੇ ਹੋਏ ਸਨ। ਰਿਤੇਸ਼ ਨੇ ਬਿਆਨ ਜਾਰੀ ਕਰ ਕੇ ਲਾਸ਼ ਪਰਿਵਾਰ ਨੂੰ ਸੌਂਪ ਦਿੱਤੀ ਗਈ।

ਸਮਾਜਵਾਦੀ ਪਾਰਟੀ ਦੇ ਵਿਧਾਇਕ
ਅਬੂ ਆਸਿਮ ਆਜ਼ਮੀ ਨੇ ਮੰਤਰੀ ਲੋਡਾ
ਨੂੰ ਉਨ੍ਹਾਂ ਦੇ ਬਿਆਨ 'ਤੇ ਮਾਫ਼ੀ ਮੰਗਣ
ਲਈ ਕਿਹਾ ਜਿਸ ਦਾ ਵਿਰੋਧ ਕਰਦਿਆਂ
ਭਾਜਪਾ ਵਿਧਾਇਕ ਆਸ਼ੀਸ਼ ਸ਼ੇਲਾਰ ਨੇ
ਕਿਹਾ ਕਿ ਲਵ ਜਹਾਦ ਰੋਕਣ ਲਈ ਕਾਨੂੰਨ
ਬਣਾਇਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

ਸੈਲਾਨੀਆਂ ਨੇ ਹੱਥਾਂ 'ਚ ਝੁੰਡੇ ਲੈ ਕੇ ਸ਼ਹਿਰ 'ਚ ਹੱਗਮਾ ਕੀਤਾ। ਕੁਝ ਸੈਲਾਨੀਆਂ ਨੇ ਸ਼ਰਾਬ ਵੀ ਪੀਤੀ ਸੀ। ਬੀਆਰ ਦੀਆਂ ਬੋਤਲਾਂ ਮਾਤਾ ਨੈਨਾ ਦੇਵੀ ਦੇ ਮੱਦਰ ਵੱਲੋਂ ਵਾਜ਼ੀ 'ਤੇ ਸੁੱਟੀਆਂ ਗਈਆਂ ਸਨ। ਸਥਾਨਕ ਸਾੜੀਆਂ ਦੇ ਬੁਲਾਰੇ ਤੋਂ ਬਾਅਦ ਹੁੱਲ੍ਹਬੁਲਾਰੇ ਨੇ ਮੰਦਰਾਂ, ਘਰਾਂ ਤੇ 20 ਵਾਹਨਾਂ 'ਚ ਡਿੱਡਿਆਂ ਨਾਲ ਭੰਨਤੋੜ ਕੀਤੀ। ਸੈਲਾਨੀਆਂ ਨੇ ਰਸਤੇ 'ਚ ਕਦੀਆਂ ਨਾਲ ਕੁੱਟਮਾਰ ਕੀਤੀ ਤੇ ਦਹਿਸ਼ਤ ਦਾ ਮਹੌਲਾ ਬਣਾ ਦਿੱਤਾ। ਸਥਾਨਕ ਲੋਕਾਂ ਦੇ ਵਿਰੋਧ ਕਰਕੇ 'ਤੇ ਉਨ੍ਹਾਂ ਨੇ ਬੀਆਰ ਦੀ ਬੋਤਲ ਨਾਲ ਇਕ ਨੌਜਵਾਨ ਦੇ ਸਿਰ 'ਤੇ ਵਾਰ ਕੀਤਾ ਤੇ ਰਾਤ ਨਾਲ ਵੀ ਹਮਲਾ ਕੀਤਾ। ਉਹ ਜ਼ਖ਼ਰਦਸਤੀ ਇਕ ਵਾਢੇ 'ਚ ਵਫ਼ਾ ਗਏ ਤੇ ਉਥੇ ਮੌਜੂਦ ਲੋਕਾਂ ਨਾਲ ਬਦਸਲੂਕੀ ਕੀਤੀ। ਇਸ ਅਘਾਤ 'ਚ ਪੰਜ ਲੋਕਾਂ ਦੇ ਜ਼ਖ਼ਮੀ ਹੋਣ ਨਾਲ ਸਥਾਨਕ ਲੋਕਾਂ 'ਚ ਡਰ ਤੇ ਗੁੱਸੇ ਦਾ ਮਹੌਲਾ ਪਾਇਆ ਗਿਆ। ਸਥਾਨਕ ਲੋਕਾਂ ਨੇ ਉਨ੍ਹਾਂ ਸੈਲਾਨੀਆਂ ਖ਼ਿਲਾਫ਼ ਸਖ਼ਤ ਕਾਰਵਾਈ ਕੀਤੀ ਤੇ ਉਨ੍ਹਾਂ ਦੀ ਪਛਾਣ ਕਰ ਕੇ ਉਨ੍ਹਾਂ ਨੂੰ ਫੜਨ ਦੀ ਹੱਕਮ ਕੀਤੀ।

ਵੀ ਪੁਰਾਣੀਆਂ ਮੰਗਾਂ ਨੂੰ ਲੈ ਕੇ ਗੰਭੀਰ ਨਹੀਂ ਪਰ ਕਿਸਾਨ ਅਪਣੀਆਂ ਇਤੀਆਰੀਆਂ 'ਚ ਜੁੱਟੇ ਹਨ। ਟਿਕੈਤ ਪਰਿਵਾਰ ਨੂੰ ਮਿਲੀ ਧਸਮ ਨੂੰ ਬਾਰੇ ਪੂਰਾ ਨਹੀਂ ਕਿਹਾ ਕਿ ਪੂਰੇ ਪਰਿਵਾਰ ਨੂੰ ਜੈਤੂ ਪਲੌਸ ਸੁਰੱਖਿਆ ਮਿਲਣੀ ਚਾਹੀਦੀ ਹੈ। ਜੇ ਪਰਿਵਾਰ ਨਾਲ ਰੁਖ਼ ਗ਼ਲਤ ਹੁੰਦਾ ਹੈ ਤਾਂ ਘੱਟੋ-ਘੱਟ ਸਮਰਥਨ ਮੁਲਾਂ 'ਤੇ ਕਾਨੂੰਨੀ ਗਾਰੰਟੀ ਕਿਸਾਨਾਂ 'ਤੇ ਦਰਜ ਮਾਮਲੇ ਵਾਪਸ ਲੈਣ ਨੂੰ ਲੈ ਕੇ ਦਿੱਲੀ ਰੁਖ ਹੋਵੇਗਾ। ਸਰਕਾਰ ਸੋਚਦੀ ਹੈ ਕਿ ਇ ਸੰਯੁਕਤ ਕਿਸਾਨ ਮੋਰਚਾ ਫੁੱਟ ਗਿਆ ਹੈ ਤੇ ਕਿਸਾਨ ਖਿਲਾ ਗਏ ਹਨ ਕਿਸਾਨ ਅੱਜ ਵੀ ਇਕਜੁੱਟ ਹਨ। ਕਿਸਾਨ ਆਗੂ ਬਲਜੀਤ ਸਿੰਘ ਨੇ ਕਿਹਾ ਕਿ ਜੇ ਸੰਵਿਧਾਨ ਅਤੇ ਇਸ ਦੇਸ਼ ਨੂੰ ਬਚਾਉਣਾ ਤਾਂ 20 ਮਾਰਚ ਨੂੰ ਵੱਡੀ ਗਿਣਤੀ 'ਚ ਦਿੱਲੀ

ਈ-ਮੇਲ ਆਈਡੀ : bhushansharma@hotmail.com, cirp.himalayan@gmail.com

Punjab Jagran 11-03-2023